

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 3151/2018

The 23rd day of August, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Lakesar (Aged 52 years), Group 'D'
S/o Shri Ram Kanwar,
Presently working as Beldar
(Employee Code 20009814)
EE (E&M), W & S – South West,
Delhi Jal Board,
Janakpuri Over Head Tank,
Delhi. .. Applicant

(By Advocate: Shri Deepender Hooda with Ms. Jyoti)

Versus

1. Delhi Jal Board
Through CEO (General) -1,
Varunalaya Phase-2,
Jhandewalan,
New Delhi-110005.
2. Delhi Jal Board,
Through the Assistant Commissioner (General)-1
Varunalaya Phase-2,
Jhandewalan,
New Delhi-110005. .. Respondents
3. Delhi Jal Board,
Through Administrator,
Varunalaya Phase-2,
Jhandewalan,
New Delhi-110005. .. Respondents

(By Advocate : Shri P.K. Singh for Shri Rajeev Kumar)

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

Heard Shri Deepender Hooda, learned counsel for the applicant and Shri P.K. Singh representing Shri Rajeev Kumar, learned counsel appeared on behalf of the respondents, on receipt of advance notice.

2. The applicant, a Beldar under the respondent- Delhi Jal Board, filed the O.A. seeking the following relief(s):

- “(a) direct the respondents to promote the applicant to the post of Fitter with respondent department with all consequential service benefits and entitlements w.e.f. year 1997.
- (b) Award suitable compensation in favour of the applicant and against the respondents on account of harassment caused to the applicant by the deliberate, wilful acts of harassment caused by the respondents.
- (c) Award cost of the petition.
- (d) Pass any other or further order(s) this Hon’ble Tribunal deems fit and proper in the facts and circumstances of the present case.”

3. It is submitted that the applicant made number of representations, including Annexure A-5 dated 15.06.2018, ventilating his grievances to the respondents. However, no orders have been passed thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing

the respondents to consider Annexure A-5 representation, dated 15.06.2018, of the applicant and to pass appropriate reasoned and speaking orders thereon, in accordance with law, within 90 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(A.K. BISHNOI)
Member (A)

(V. AJAY KUMAR)
Member (J)

/Jyoti /